

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

LIBRARY

O.A/350/1697/2014

Date of Order: 24.02.2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

PARTHA SARATHI SARKAR & ORS
-VERSUS-
M/O FINANCE

For The Applicant(s): Mr. A. Chakraborty, counsel
Ms. P. Mondal, counsel

For The Respondent(s): Mr. M. K. Ghara, counsel

O R D E R (O R A L)



Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

2. This O.A has been preferred to seek the following relief:

- "i) An order do issue directing the respondents to grant two advance increments to the applicants on their passing the relevant examination of Inspector and re-fix their pay and to grant of arrears with effect from the date of entitlement.
- ii) leave may be granted to file the Original application jointly under Rule 4(5)(a) of the CAT Procedure Rule 1987."

3. At hearing, Ld. counsel for the respondents brought to our notice a communication dated 09.04.2015, which reads as under:

"I am directed to forward a copy of the letter of the DCIT (OSD) (V&L), CBDT Vide F. No. C-18013/15/2015-V&L dated 06.04.2015 enclosing the instruction of the Board CBDT (from F.No C-18013/95/2014-V&L/Ad-IX dated 27.03.2015) regarding grant of two advance increments on passing of Departmental Examination for promotion to the next higher grade. I am further directed to intimate that the Department will take necessary action in the light of the said instruction of the CBDT."

4. Since it transpired from the above communication dated 09.04.2015, that the applicants were granted the benefits as they have sought for in this O.A, the O.A has become infructuous and is, accordingly, disposed of being infructuous.

No costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)